COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

I.A. NO. 445 OF 2016 IN E.P.8 of 2016 IN O.P.1/11

Dated: 5th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

M/s. Tata Power Delhi Distribution Ltd. ...Appellant(s)

Vs.

Delhi Electricity Regulatory Commission ...Respondent/(s)
Applicant

Counsel for the Appellant(s) : Mr. Hemant Sahai

Mr. Aniket Prasoon Mr. Saahil Kaul Mr. Abhishek Kumar

Counsel for the Respondent/(s) : Mr. Pradeep Mishra

Applicant Mr. Shashank Pandit

ORDER

Learned counsel for the Applicant/Respondent states that though it is prayed in the application that the time for issuance of tariff order be extended till 14th August, 2017, the time may be extended till 31.08.2017, so that the Respondent does not have to come again for extention of time.

In view of the above and for the reasons stated in the application, time is extended till 31.08.2017. Application is disposed of.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

Ts/hks